IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.113

RCP(IB)/2(AHM)2023
(Old Case C.P. (IB)/131/AHM/2020

Proceedings under Section 9 IBC

IN THE MATTER OF:

Dayaram G Teli Proprietor of Jagdishwar Trading Co. **.....Applicant**
V/s
Mangalam Paper Pvt Ltd **.....Respondent**

Order delivered on 17/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant : Mr. Jeet Karia, Advocate
For the Respondent : Mr. Vinodkumar Shah, PCS

ORDER

Learned PCS for the respondent submits that he has e-filed a reply on 26.03.2024, and physically on 01.04.2024, vide inward diary No. 2618 which is taken on record. Learned Counsel for the respondent submits that the corporate debtor has admitted the liability as, due to the financial crunch, there has been no business activity since 2021 and there is no hope of revival. Apart from other creditors, there are dues of the bank. Hence, there is no objection, if this Tribunal admits the application of the operational creditor.

Learned Counsel for the applicant submits that, in view of the reply, there is no need to file any rejoinder, as the liability has already been admitted.

We have heard the Counsel for both sides and perused the records.

The order is reserved.

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SAMEER KAKAR **SHAMMI KHAN**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**

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